

FORM A Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF L.S.P. AGRO LIMITED

Relevant Particulars		
1	Name of corporate debtor	L.S.P. AGRO LIMITED
2	Date of incorporation of corporate debtor	10/06/1992
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74140TN1992PLC022840
5	Address of the registered office and principal office (if any) of corporate debtor	22 Ponneri High Road, Elanthan Cherry, Andarkuppam Check Post, Manali New Town, Chennai 600103
6	Insolvency commencement date in respect of corporate debtor	25.01.2020 (NCLT order received on 28.01.2020)
7	Estimated date of closure of insolvency resolution process	23.07.2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	CS SATYADEVI ALAMURI IBBI Reg. No. IBBI/PA-002/IP- N00071/2017-18/10205
9	Address and e-mail of the interim resolution professional, as registered with the Board	No.23, Lake Area, 3rd Cross Street, Nungambakkam, Chennai - 600034. satyadevics@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	No.23, Lake Area, 3rd Cross Street, Nungambakkam, Chennai - 600034. cirp.lspagro@gmail.com
11	Last date for submission of claims	13.02.2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of authorized representatives are available at:	WebLink: http://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of L.S.P. Agro Limited on 25.01.2020 (order received on 28.01.2020).

The creditors of L.S.P. Agro Limited, are hereby called upon to submit their claims with proof on or before 13.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Place : Chennai
Date : 30th January 2020

Signature: Sd/-
Name of Interim Resolution Professional
SATYADEVI ALAMURI